Sl. No.	State/UT	Sarpanches
25.	Telangana	4,602
26.	Tripura	285
27.	Uttar Pradesh	19,992
28.	Uttarakhand	4,007
29.	West Bengal	1,557
	Total	1,06,154

Construction on Patna-Buxar NH

†247. SHRI RAM NATH THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the progress made in the construction of Patna-Buxar National Highway;
- (b) by when it is likely to be completed, considering the present pace of work;
- (c) the reasons for very slow pace of construction of the bridge on the river Ganga in Buxar parallel to the existing bridge; and
- (d) whether Government proposes to extend the Patna-Buxar National Highway upto Banaras from Chausa?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) The work of 4-laning of Patna-Buxar National Highway Project on NH-922 has been awarded in three packages. The construction period in all the three Packages is 912 days from the appointed date. The appointed date of Package-I and Package-III is yet to be fixed and the appointed date of Package-II is 04-07-2017. The construction of new bridge on river Ganga in Buxar parallel to the existing bridge has not been started due to non-availability of land as required in Contract Agreement. The Buxar-Chausa-Ramgarh-Mohania stretch has been in-principally declared as National Highway on 12-05-2016. The Mohania-Varanasi stretch is already part of National Highway 19.

Distance-based toll charge

248. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether it is a fact that Government is planning to introduce the distancebased toll charge system in place of open toll charge policy;
 - (b) if so, the details thereof; and
 - (c) by when this new policy would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) No, Sir.

(b) and (c) Do not arise.

Additional safety measures in cars

- 249. DR. T. SUBBARAMI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether Government has made it mandatory for all cars manufactured after July, 2019 to have additional safety measures like air bags, seat-belt reminders, speeding alert system, sensors for reverse parking;
 - (b) if so, the details thereof;
- (c) whether the existing models are also required to have additional safety features, if so, by when; and
- (d) whether the Ministry had consultations with the car manufacturers about the feasibility of introducing the said measures within 18 months, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) This Ministry has issued a draft notification G.S.R 1118(E) dated 29.08.2017 regarding the subject mentioned above. After the completion of stipulated time of thirty days, inviting suggestions from the public, the notification was finalised based upon the comments received from different stakeholders. G.S.R 1483(E) dated 07.12.2017 has been issued *vide* which motor vehicles of category Ml, manufactured on and after the 1st day of July, 2019, are to comply with the additional safety features like seat belt reminder, manual over-ride, speed alert system, vehicle reverse gear sensor etc. and its requirements as stipulated in Automotive Industry Standard (AIS) 145 -2017 as amended from time to time.